

24.07.2020

Through Video conferencing at 11:00 am.

Present : None for the State.

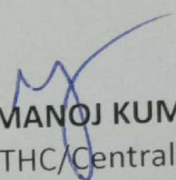
IO/ASI Suresh joined through Cisco Webex.

IO has moved an application electronically for cancellation of bail of accused

Sartaj.

IO is directed to file mobile number and e-mail ID of accused and his counsel for 25.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

Through Video conferencing at 11:05 am.

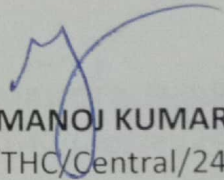
Present : None for the State.

IO/ASI Suresh joined through Cisco Webex.

IO has moved an application electronically for cancellation of bail of accused Sartaj.

IO is directed to file mobile number and e-mail ID of accused and his counsel for 25.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

Through Video conferencing at 11:10 am.

Present : None for the State.

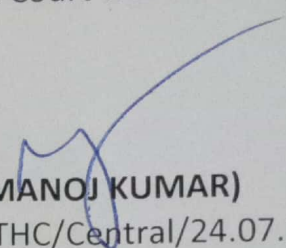
IO/ASI Suresh joined through Cisco Webex.

IO has moved an application electronically for cancellation of bail of accused

Sartaj.

IO is directed to file mobile number and e-mail ID of accused and his counsel
for 25.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order
be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

Through Video conferencing at 11:15 am.

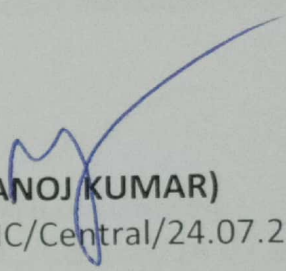
Present : None for the State.

IO/ASI Munesh joined through Cisco Webex.

IO has moved an application electronically for cancellation of bail of accused Vikas @ Shahdara.

IO is directed to file mobile number and e-mail ID of accused and his counsel for 25.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

Through Video conferencing at 11:20 am.

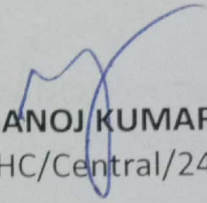
Present : None for the State.

IO/ASI Munesh joined through Cisco Webex.

IO has moved an application electronically for cancellation of bail of accused Vishal @ Shahdara.

IO is directed to file mobile number and e-mail ID of accused and his counsel for 25.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

Through Video conferencing at 11:25 am.

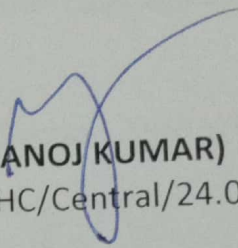
Present : None for the State.

IO/ASI Munesh joined through Cisco Webex.

IO has moved an application electronically for cancellation of bail of accused Vishal @ Shahdara.

IO is directed to file mobile number and e-mail ID of accused and his counsel for 25.07.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

Joined through Video conferencing from 11:30 to 11:50 am.

Present : None for the State.

Sh. M.Z. Qureshi, Ld. LAC for the accused Prashant joined through Cisco Webex.

Arguments on point of charge heard.

Perusal of the case file shows that accused has been apprehended when he was returning after snatching the mobile phone of the complainant. He was apprehended with the help of Ct. Sanjay, No.238/N. The snatched mobile phone also got recovered at the spot.

Thus, this Court is satisfied that there is prima-facie case against the accused for framing of charge under Section 356/379/411 IPC.

Put up the matter for framing of charge under Section 356/379/411/further proceedings on 29.08.2020.

(MANOJ KUMAR)

MM-06/THC/Central/24.07.2020

24.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None for the State.

None.

Party/advocate could not be contacted as they have not picked up their mobile numbers. So, no effective hearing can take place.

At request, be put up for purpose already fixed for 30.09.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/24.07.2020

24.07.2020

File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.

Present : None for the State.

None.

Party/advocate could not be contacted as they have not picked up their mobile numbers. So, no effective hearing can take place.

At request, be put up for purpose already fixed for 30.09.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Manoj Kumar)
MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Manoj Kumar)
MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Manoj Kumar)
MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

24.08.2020

(Mandj Kumar)
MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020

(Manoj Kumar)
MM-06/Central/24.07.2020

24.07.2020

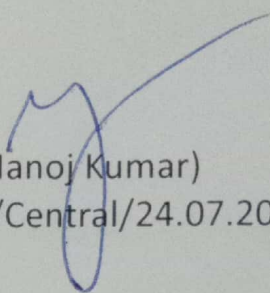
This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020


(Manoj Kumar)
MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020

(Manoj Kumar)

MM-06/Central/24.07.2020

24.07.2020

This is fresh charge-sheet filed. It be checked and registered.

Present : None for the State.

IO in person.

Be put up for consideration on charge-sheet/further proceedings on

25.08.2020

(Manoj Kumar)
MM-06/Central/24.07.2020